

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).32209/2026

[Arising out of impugned final judgment and order dated 09-07-2026 in MUA227 No. 7539/2026 passed by the High Court of Judicature at Allahabad]

RACHNA PURWAR

Petitioner(s)

VERSUS

SUNIL KUMAR JAIN

Respondent(s)

IA No. 273596/2026 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 273598/2026 - EXEMPTION FROM FILING O.T.

Date : 18-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA
HON'BLE MR. JUSTICE SHREE CHANDRASHEKHAR

For Petitioner(s) Mr. Ekansh Bansal, AOR
Ms. Vivya Nagpal, Adv.
Mr. Ajay Chopra, Adv.
Mr. Mudit Talesara, Adv.
Ms. Janvi Joshi, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Prayer for interim relief is rejected.
3. List the matter on 27.10.2026.

Signature Not Verified
Digital Signature
MINI
Date: 2026.09.19
12:23:10 IST
Reason: 
(MINI)
COURT MASTER (SH)

(POOJA KOHLI)
COURT MASTER (NSH)